

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00618/2018**

**Chandigarh, this the 24<sup>th</sup> day of May, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)**

...

Token No.775, Mukhtiar Singh son of Shri Joginder Singh, aged 50 years, resident of Street No.10/24, Guru Govind Singh Nagar Bathinda, presently working as Tailor in the office of Commandant, 11 FOD, C/o 56 APO (Group-C).

**....APPLICANT**

**(Present: Mr. Jagdeep Jaswal, Advocate.)**

**VERSUS**

1. Union of India through Secretary, Government of India, Ministry of Defence, New Delhi, South Block/
2. Director General of Ordinance Services-cum-Master General of Ordinance Branch, Army Headquarters, DHQ, Kashmir House, Rajaji Marg, New Delhi.
3. Commandant, 11 Field Ordinance Depot, C/o 56 APO-909911.

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 27.04.2018 (Annexure A-2), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to sympathetically consider and decide the indicated representation, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 24.05.2018.**

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